



The Bengal Alluvial Lands (Repealing) Act, 2023

Act No. 12 of 2024

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

The
Kolkata  **Gazette**
सत्यमेव जयते
Extraordinary
Published by Authority

AGRAHAYANA 22]

WEDNESDAY, DECEMBER 13, 2023

[SAKA 1945

PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 2059-L.—13th December, 2023.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XII of 2023

**THE BENGAL ALLUVIAL LANDS
(REPEALING) ACT, 2023.**

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette, Extraordinary*, of the 13th December, 2023.]

An Act to repeal the Bengal Alluvial Lands Act, 1920.

WHEREAS it is expedient to repeal the Bengal Alluvial Lands Act, 1920;

Ben. Act V of
1920.

It is hereby enacted in the Seventy-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Bengal Alluvial Lands (Repealing) Act, 2023.

*The Bengal Alluvial Lands
(Repealing) Act, 2023.*

(Sections 2, 3.)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Repeal of Ben.
Act V of 1920.

2. The Bengal Alluvial Lands Act, 1920 is hereby repealed.

Saving.

3. Notwithstanding such repeal, all actions already undertaken or initiated under the Bengal Alluvial Lands Act, 1920 shall be deemed to have been validly undertaken or initiated and remaining process, if any, shall be deemed to have been taken or executed under the respective repealed Act.

By order of the Governor,

PRADIP KUMAR PANJA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*